

for receipt and utilization of foreign contribution without obtaining registration of prior permission under the FCRA.

(c) and (d) There is no proposal to amend the Foreign Contribution Regulation Act, 2010.

### **Second rung defence along IB in Jammu and Kashmir**

233. SHRI PAUL MANOJ PANDIAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government is planning to create a second rung of defence along the 202 kilometres long international border in Jammu and Kashmir;

(b) whether it is also a fact that many terrorists have managed to successfully infiltrate through Samba sector and have created havoc in neighbouring areas;

(c) if so, the details thereof;

(d) whether it is also a fact that a high level team of Government recently visited Samba areas; and

(e) if so, the details of the visit?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) No, Sir. There have been five major instances of militant attacks in the Jammu/Kathua/Samba region since September 2013 *i.e.* incident on 26.9.2013, 28.3.2014, 27.11.2014, 20.3.2015 and 21.3.2015.

(d) and (e) Teams from the Government regularly visit the border areas to review the situation. The Government of India in tandem with the State Government, have adopted a multi-pronged approach to contain cross border infiltration, which, *inter-alia*, includes strengthening of border management and multi-tiered deployment along the International Border/Line of Control, monitoring of infiltration routes, construction of border fencing, improved technology, weapons and equipments for Security Forces, improved intelligence and operational coordination; and pro-active action against terrorists within the State.

### **Police stations at metro stations in Delhi and NCR**

234. SHRI BAISHNAB PARIDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is proposed to set up police stations at metro stations to control

crime in the metro-rail jurisdiction in Delhi and its NCR region;

- (b) if so, the details thereof;
- (c) whether the crime figures in the above zone have been rising unabatedly;
- (d) if so, the details thereof along with the reasons therefor; and
- (e) whether it is proposed to deploy women cops in such trains to control crime against women and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Details of existing Metro Police Stations in Delhi and its NCR region are as under:

➤ **Delhi:**

1. Metro Police Station Kashmere Gate
2. Metro Police Station Shastri Park
3. Metro Police Station Rithala
4. Metro Police Station Raja Garden
5. Metro Police Station Qutab Minar
6. Metro Police Station Yamuna Bank
7. Metro Police Station Kalkaji Mandir
8. Metro Police Station IGIA

➤ **Gurgaon Section:**

1. Metro Police Station IFFCO Chowk

➤ **Noida Section** by local police:

1. Police Station Sec-39, Noida
2. Police Station Sec-20, Noida
3. Police Post at BCGN

➤ **Ghaziabad Section** by local police.

Police Station Indirapuram.

(c) and (d) Details of total cases of IPC crime registered by Delhi Police during the last two years and current year *i.e.* 2013, 2014 and 2015 (up to 30.06.2015) are as under:-

2013	2014	2015 (upto 30.06.2015)
962	2309	1769

The reasons for increase in the crime in the jurisdiction of metro rail are as under:-

- (i) The ridership of Delhi Metro has risen to 2.6 million. Metro is running with maximum capacity most of the time. The crime such as picking pockets, mobile theft, etc. has increased with the increase in the ridership.
- (ii) Police machinery has been suitably sensitized, enthused and monitored to ensure truthful registration of complaints which disclosed commission of cognizable offences.
- (iii) Increased awareness of general public and the special measures taken by Delhi Police and the Government have helped in encouraging people to come forward and lodge their complaints freely.

(e) 52 women personnel of Delhi Police have been deployed at the metro stations as well as in the Metro rails.

#### **Release of persons detained under Public Safety Act in Jammu and Kashmir**

235. DR. K. P. RAMALINGAM: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has sought any report from the State Government of J & K regarding release of persons from detention under the Public Safety Act;
- (b) if so, the details thereof; and
- (c) whether it is also a fact that the security agencies were keeping a close watch on these developments and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) No report has been asked for from the State Government about general information relating to release of persons from detention under the Public Safety Act in J & K. However, in the specific case of Masarat Alam Bhat, a PSA detainee, a detailed report had been asked for from the State Government of Jammu and Kashmir and a Statement in this regard